(b) if so, whether the existing laws relating to sports are neither clear nor transparent; and

(c) if so, the steps Government proposes to take to announce adequate sports laws to keep the sports federation in check of their irregularities, etc.?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) Yes, Sir. There have been recommendations for enactment of a separate Sports Law by the Central Government.

(b) and (c) At present, there is no central legislation on sports. However, some States have enacted sports legislations for regulating sports activities at the state level. The need for having a central legislation for regulating the activities of National Olympic Committee and National Sports Federations has been engaging the attention of the Government in the light of their non-compliance with Government guidelines on good governance. The Government had issued these guidelines way back in 1975, which *inter-alia*, impose restrictions on the tenure of office bearers of national sports bodies, holding fair and transparent elections, and giving adequate representation to sportspersons. The Government has carefully studied the sports regulation systems prevalent in different countries and is considering several options, including that of enacting a National Sports law for better governance and management of sports.

12.00 o'clock

(MR. DEPUTY CHAIRMAN, in the Chair)

## PAPERS LAID ON THE TABLE

Report and Accounts (2008-09) of Nava Nalanda Mahavihara Nalanda and related papers.

II Report and Accounts (2008-09) of CIHTS, Varanasi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): Sir, I lay on the Table, a copy (in English and Hindi) of the following papers:-

- (I) (a) Annual Report of the Nava Nalanda Mahavihara, Nalanda, for the year 2008-09.
  - (b) Annual Accounts of the Nava Nalanda Mahavihara, Nalanda, for the year 2008-09 and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
  - (d) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) and (b) above. [Placed in Library. See No. L.T. 2822/15/10].
- (II) (a) Annual Report of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, for the year 2008-09.
  - (b) Annual Accounts of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, for the year 2008-09 and the Audit Report thereon.
  - (c) Review by Government on the working of the above Institute.
  - (d) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) and
    (b) above. [Placed in Library. See No. L.T. 2821/15/10]

## I Reports and Accounts (2008-09) of various corporations and related papers.

## II MoU (2010-11) between GOI and ITDC.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED): Sir, I lay on the Table:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section
   (1) of Section 619A of the Companies Act, 1956:-
  - (a) Forty-fourth Annual Report and Accounts of the India Tourism Development Corporation Limited (ITDC), New Delhi, for the year 2008-09, together with the Auditor's Report on the Accounts and the Comments